

MR. SPEAKER : I will consider it.

SHRI MAGANBHAI BAROT : Shri Kalapnath Sonkar, an hon. member has been beaten...

MR. SPEAKER : Nothing goes on record.

(*Interruption*)**

श्री कल्पनाथ सोनकर :**

अध्यक्ष महोदय : आप मुझे लिखकर दे दीजिए।

(*Interruption*)**

MR SPEAKER : I will get the facts.

(*Interruption*)**

अध्यक्ष महोदय : आप लिखकर दीजिये।

(*Interruption*)**

PROF MADHU DANDAWATE (Rajapur) : Sir, I suggest that you should call for the report on the basis of the hon. Member's statement.

MR. SPEAKER : Yes, that is all. That is what I have said. What more do you want ?

12 05 hrs.

PAPERS LAID ON THE TABLE

Notifications under Representation of People Act, 1950 and States Reorganisation Act, 1956 etc.

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL) : I beg to lay on the Table—

(1) A copy of the Registration of Electors (Amendment) Rules, 1984 (Hindi and English versions) published in Notification No. S. O. 233 (E) in Gazette of India dated the 31st March, 1984 under sub-section (3) of section 28 of the Representation of People Act, 1950. [Placed in Library. See LT No. 8608/84]

(2) A copy of the High Court of Bombay (Establishment of a Permanent Bench at Aurangabad) Order, 1984 (Hindi and English versions) published in Notification No. G. S. R. 475 (E) in Gazette of India dated the 26th June, 1984 issued under sub-section (2) of section 51 of the States Reorganisation Act, 1956. [Placed in Library. See LT No. 8609/84]

(3) A copy of the Ninety-Ninth Report (Hindi and English versions) of the Law Commission on Oral and Written Arguments in the Higher Courts. [Placed in Library. See LT No. 8610/84]

Notification under Cine-Workers Welfare Cess Act, 1981 and Annual Report of the Press Council of India

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING AND MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI H. K. L. BHAGAT) : I beg to lay on the Table—

(1) A copy of the Cine-Workers Welfare Cess (Amendment) Rules, 1984 (Hindi and English versions) published in Notification No. G. S. R. 588 (E) in Gazette of India dated the 4th August, 1984, under sub-section (3) of section 10 of the Cine-Workers Welfare Cess Act, 1981.

[Placed in Library. See LT No. 8611/84]

(2) A copy of the Annual Report (Hindi and English versions) of the Press Council of India, New Delhi, for the year 1983-along with Audited Accounts, under section 20 of the Press Council Act, 1979.

[Placed in Library. See LT No. 8613/84]

Resolution on National Sports Policy

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS (SHRI ASHOK GEHLLOT) : I beg to lay on the Table a copy of Government Resolution No. 1-1/83 DI (SP) (Hindi and English versions) on National Sports Policy.

[Placed in Library. See LT No. 8613/84]

DR. SUBRAMANIAM SWAMY (Bombay Northeast) : Sir, I have given a notice on the Papers Laid on the Table of the House.

MR. SPEAKER : That is not possible here. इसमें नहीं आता है।

SHRI G. M. BANATWALLA (Ponnani) : I have given a notice about the Papers Laid on the Table.

MR. SPEAKER : I will ask him to do it. जल्दी करा दिया करेंगे।

SHRI G. M. BANATWALLA : How do you know? Allow me to raise the point. Let the House know about it.

MR. SPEAKER : You have given it to me in writing.

SHRI G. M. BANATWALLA : I have submitted it to you.

MR. SPEAKER : It has been referred to the Committee, Mr. Banatwalla.

MESSAGE FROM RAJYA SABHA

SECRETARY GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 16th August, 1984, agreed without any amendment to the Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Bill, 1984, which was passed by the Lok Sabha at its sitting held on the 10th August, 1984."

COMMITTEE ON WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

Fifty-eighth Report

SHRI A. C. DAS (Jaipur) : I beg to present the Fifty-eighth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Industry (Department of Industrial Development)—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in Khadi and Village Industries Commission and facilities provided for the economic development of Scheduled Castes and Schuled Tribes by the Commission.

COMMITTEE ON WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

Minutes relating to Fifty-eighth Report

SHRI A. C. DAS (Jaipur) : I beg to lay on the Table Minutes (Hindi and English versions) of the sittings of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes relating to their Fifty-eighth Report.